

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:3683  
ANSWERED ON:19.04.2010  
AMENDMENT IN MAJOR PORT TRUSTS ACT, 1963  
Reddy Shri K. Jayasurya Prakash

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government proposes to amend the Major Port Trusts Act, 1963 to facilitate a seamless cooperation of port trusts in the near future;
- (b) if so, the details thereof; and
- (c) the details of views/comments received from the various States/ stakeholders in this regard alongwith the view/demands to be incorporated so far ?

**Answer**

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a) to (c): A Bill to amend the Major Port Trusts Act, 1963 to enable corporatization of Major Port Trusts was introduced in Parliament on 31st August, 2001. The Bill was referred to Department-related Parliamentary Standing Committee on Transport, Tourism & Culture. Recommendations of the Committee contained in its 62nd Report were examined in consultation with Ministry of Law to finalize Government's stand. However, before this exercise could be completed, 13th Lok Sabha was dissolved and the Bill lapsed. It was then decided in consultation with Ministry of Law to process the Bill afresh. In the meantime, a decision was taken with the approval of the then Hon'ble Minister (S,RT&H) that performance of Ennore Port Limited be first evaluated before proceeding further with the Major Port Trusts (Amendment) Bill.